

PURNA CHANDRA GARNAIK- Vrs. – UOI

Admission Sl. No. 6

O.A. No. 24 of 2012

Order dated 23.12.2016

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....

None appears for the applicant.

2. Mr. S.K. Patra, Ld. ACGSC appearing for the Respondents is present and heard.

3. This matter was filed on 06.09.2011 and after several listings ultimately the following orders were passed on 15.11.2016 which was also communicated to the applicant by the Registry:

"None appears for the applicant. Mr. S.K.Patra, Ld. Addl. Central Govt. Standing Counsel is present on behalf of the Respondents.

This O.A. was filed on 06.09.2011 and the matter was listed before the Bench on 24.01.2012 when the matter was directed to be listed as and when moved. Thereafter, the matter was again listed on 07.11.2016 and on that date on the prayer made on behalf of the Ld Counsel for the applicant, the matter was directed to be listed today, i.e., on 15.11.2016, with the following observations:

“..... I make it clear that if none appears for the applicant or no steps are being taken by the applicant to represent his case on the date fixed, then it will be presumed that the applicant does not want to pursue the matter and the same will be dismissed for non prosecution.....”

In view of this, it seems that the applicant is no more interested to pursue the matter. However, the Registry is directed to list this matter for admission before the next available Division Bench.”



4. In view of this, it is presumed that the applicant is no more interested to pursue this matter. Accordingly, this O.A. is dismissed on the ground of non-prosecution.

Inform the parties.

Rees
MEMBER (Admn.)

Wiles
MEMBER (Judl.)

DS